

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4280
ANSWERED ON:08.08.2014
COMPENSATION TO SOLDIERS
Jardosh Smt. Darshana Vikram

Will the Minister of DEFENCE be pleased to state:

- (a) whether compensation is paid to soldiers / defence personnel killed / injured or permanently disabled during the war or any defence related activities;
- (b) if so, the details thereof along with the total number of soldiers who have received compensation during 2013-14 and the number of soldiers who are yet to receive compensation;
- (c) whether the ex-servicemen cell of the Defence Department proposes to formulate any scheme to provide compensation to next of kin of such soldiers within time limit;
- (d) if so, the details thereof; and
- (e) the corrective measures taken by the Government to avoid unnecessary delay in such matters?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) & (b): Yes, Madam. Compensation in the form of Ex-gratia lump sum amount, Liberalised Family Pension or Special Family Pension, Death-cum-Retirement Gratuity and Group Insurance benefit are paid in cases of Defence Service personnel disabled, incapacitated or killed while performing bonafide official duties. Out of total 109 such cases during 2013-14, compensation has been so far given in 96 cases.

(c) to (e): The endeavour is to provide compensation and other entitlements in such cases in the shortest possible timeframe.